

(b) if so, the reasons therefor;

(c) whether the exporters possessing in Exim Scrips issued before February 29, 1992 are allowed to sell these at a reasonable price; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM): (a) and (b). With the introduction of Liberalised Exchange Rate Management System (LERMS) the Exim Scrip Licence scheme has been dispensed with.

(c) Yes, Sir.

(d) The designated branches of State Bank of India would be purchasing the Eximscrips from those holders of Eximscrips who wish to dispose of them, upto the end of May, 1992 at a premium of 20% of the face value of such Eximscrips.

Encroachment on Defence Land

7960. SHRI V.N. SHARMA: Will the Minister of DEFENCE be pleased to state:

(a) whether there have been encroachments on the Defence land near the Jhansi Fort;;

(b) if so, the area encroached by each party and its present market value; and

(c) the action being taken or proposed to be taken by the Government to remove such encroachment?

THE MINISTER OF DEFENCE (SHRI SHARADPAWAR): (a) to (c). Some portions of the Defece land near Jhansi Fort covering 547.088 sq. mtrs. have been encroached. The details of the area encroached by each encroached and the present market value are indicated as under:

Assam				
Nowgong.				
Sl. No.	Name of Encroacher	Description of the encroachment	Area under encroachment	Estimated Market value
1	2	3	4	5
1.	Shri Gopal	Wooden Khokha	4.459 sq. mtrs.	Rs. 26775.52
2.	Smt. Shanti	Weeden Khokha and House	31.679 sq. mtrs.	Rs. 19007.34
3.	Shri Ravindra Kumar Gupta	For stacking Charcoal	278.70 sq. mtrs.	Rs. 1,67,220.00
4.	Shri Parmod Kumar	Work Shop	232.25 sq. mtrs	Rs. 1,39,350.00
			547.088 sq. mtrs.	Rs. 3,28,253.86
			Say	Rs. 3,28,253/-

The market value of the land has been assessed at the rate of Rs. 600/- per sq. mtrs. on the basis of current Standard Table Rent (STR) which works out at Rs. 3,28,253/- for the total area of 547.088 sq. mtrs.

The above four cases have been referred to the Estate Officer for initiating evocation processings and recovery of damages for unauthorised occupation under the Public Premises (Eviction of Unauthorised Occupants) Act, 1971.

Investment by Financial Institutions in Andhra Pradesh

7961. SHRI GANGADHARA SANIPALLI: Will the Minister of FINANCE be pleased to state:

(a) the amount deposited in small saving schemes, Life Insurance Corporation of India, Unit Trust of India, Nationalised Banks and other deposit schemes during each of the last three years and upto February 29, 1992 in Andhra Pradesh; and

(b) the amount invested in various developmental schemes of Andhra Pradesh out of the said deposits?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) and (b). The gross and net collections in small savings schemes including Public Provident Fund through post offices in Andhra Pradesh are as follows:-

(Rs. in crores)

<i>Year</i>	<i>Gross</i>	<i>Net</i>
1988-89	557.37	255.00
1989-90	812.23	487.18
1990-91	931.93	524.24
1991-92 (upto February, 1992).	696.81	248.81

Three-fourth of the net collections have been sanctioned as long term loans to the State.

The information in respect of others is being collected and will be laid on the table of the House.

World Bank Loan for Power Projects

7962. SHRI GURUDAS KAMAT: Will the Minister of FINANCE be pleased to state:

(a) whether the World Bank has agreed to extend loan for Power Projects of N.T.P.C.;

(b) if so, details thereof; and

(c) the total loans sanctioned by the World Bank for such projects?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) to (c). No Sir, However, the discussions are going on with the World Bank for a loan for Power Projects